

**GOVERNMENT OF INDIA
LAW , JUSTICE AND COMPANY AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3866
ANSWERED ON:17.08.2000
CASES OF MINOR CRIMES
BHAWANA GAWALI (PATIL)

Will the Minister of LAW , JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether the Delhi High Court has constituted a Four Members Advocate Committee to review the cases of minor crimes under trials, which could be considered for release the persons concerned on bail as per the directions of the Chief Justice of India; and

(b) if so, the follow-up action taken in this regard?

Answer

MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (INDEPENDENT CHARGE) AN
MINISTER OF STATE OF THE MINISTRY OF LAW, JUSTICE & COMPANY AFFAIRS (INDEPENDENT CHARGE) (SHR
JAITLEY)

(a) & (b): The information is being collected from the Registry of Delhi High Court and will be laid on the Table of the House.